

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

No. XXXXXXXX

NEW BOMBAY BENCH

O.A. No.

102 of 1

1989

XXX

DATE OF DECISION 31.7.1989

Shri A.L.Dubey

Petitioner

Applicant in person.

Advocate for the Petitioner(s)

Versus

Union of India & Another.

Respondent

Shri M.I.Sethna

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S.Chaudhuri, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? Yes
3. Whether their Lordships wish to see the fair copy of the Judgement?] No
4. Whether it needs to be circulated to other Benches of the Tribunal?] No

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 102/89

Shri A.L.Dubey,
Senior Administrative Officer
Grade-II,
Institute of Armament
Technology,
Girinagar,
Pune-411 025

.. Applicant

V/s.

1. Union of India
through the Secretary,
Department of Defence,
Research & Development
and Director General,
Research and Development,
Director of Personnel,
Ministry of Defence,
Defence Research &
Development Organisation,
'B' Wing, Sena Bhavan,
DHQ, P.O.New Delhi-110 011.

2. The Director & Dean,
Institute of Armament
Technology,
Girinagar,
Pune-411 025

.. Respondents.

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearance:

1. The applicant
in person.
2. Shri M.I.Sethna,
Counsel
for the respondents.

JUDGMENT:-

Dated: 31.7.1989

(Per P.S.Chaudhuri, Member(A))

This application was filed on 30th January,
1989 under Section 19 of the Administrative Tribunals
Act, 1985. In it the applicant prays for quashing and